## HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 5<sup>TH</sup> MARCH, 2021 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

## I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 5<sup>th</sup> March, 2021 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

## II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

- 1. Smt. Chandrawati, former Lieutenant Governor of Puducherry.
- 2. Shri Om Parkash Jain, former Minister of Haryana.
- 3. Shri Ramji Lal, former Member of Parliament.
- 4. Chaudhary Balbir Singh, former Member of Haryana Legislative Assembly.
- 5. Swami Bhagwan Dev Paramhans, former Member of Haryana Legislative Assembly.
- Padma Bhushan Shri Darshan Lal Jain.
- Freedom Fighters of Haryana.
- 8. Martyrs of Haryana.
- A tribute to Corona Warriors and Others.
- 10. Uttarakhand Natural Calamity.
- 11. Others.

# III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER

to report the time table fixed by the Business Advisory Committee in regard to various business.

(ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory

Committee.

# IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017:
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	No.54/GST-2, dated the 11 <sup>th</sup> April, 2019, as required under section 100 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	No.56/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 100 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	No.57/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 100 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	A MINISTER	No.59/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 100 of the Haryana Goods and Services Tax Act, 2017.
21.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
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		to re-lay on the Table the Excise and Taxation Department Notification
22.		No.61/GST-2, dated the 15th May, 2019, as required under section 15th May, 2019, as required 15th May, 2019, as re
23.		to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 <sup>rd</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	A MINISTER	No.69/GST-2, dated the 18 <sup>th</sup> July, 2019, as required united the Haryana Goods and Services Tax Act, 2017.
31.	A MINISTER	No.70/GST-2, dated the 18 July, 2019, as required the Harvana Goods and Services Tax Act, 2017.
32.	A MINISTER	No.71/GST-2, dated the 1" August, 2017, as required distribution of the Harvana Goods and Services Tax Act, 2017.
33.	A MINISTER	No.72/GST-2, dated the 1 August, 2019, as required the Harvana Goods and Services Tax Act, 2017.
34.	A MINISTE	No.73/GST-2, dated the 5 <sup>th</sup> August, 2019, as required dates the Harvana Goods and Services Tax Act, 2017.
35.	A MINISTE	No.74/GST-2, dated the 5" August, 2019, as required the Haryana Goods and Services Tax Act, 2017.
36.	. A MINISTE	No.75/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section the Harvana Goods and Services Tax Act, 2017.
37	. A MINISTE	R to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 <sup>nd</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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38.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 <sup>th</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 <sup>th</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 19 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 26 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 26 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 27 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 13 <sup>th</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.110/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 111/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
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72.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.112/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73,	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.113/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 9 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 08/GST-2, dated the 24 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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89.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	No.44/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

106	6. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108	3. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110	). A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 <sup>rd</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111	. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112	2. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113	3. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114	4. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115	5. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110	6. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11'	7. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11	8. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11	9. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12	0. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12	1. A MINISTER	No.61/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12	2. A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
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123.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21 <sup>st</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1 <sup>st</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
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<ol> <li>A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28th October, 2002, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 17th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 17th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 17th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 8th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 8th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.</li> <li>A MINISTER to lay on the Table the Excise and Taxation Department Notification No.103/GST-</li></ol>			
142. A MINISTER 143. A MINISTER 144. A MINISTER 145. A MINISTER 146. A MINISTER 147. A MINISTER 148. A MINISTER 149. A MINISTER 149. A MINISTER 149. A MINISTER 140. A MINISTER 140. A MINISTER 141. A MINISTER 145. A MINISTER 146. A MINISTER 147. A MINISTER 148. A MINISTER 149. A MINISTER 149. A MINISTER 149. A MINISTER 140. A MINISTER 140. A MINISTER 141. A MINISTER 145. A MINISTER 146. A MINISTER 147. A MINISTER 148. A MINISTER 149. A MINISTER 149. A MINISTER 140. A MINISTER 140. A MINISTER 141. A MINISTER 145. A MINISTER 156. A MINISTER 157. A MINISTER 158. A MINISTER 159. A MINISTER 169. A MINISTER 160. A MINISTER 160. A MINISTER 160. A MINISTER 161. A MINISTER 162. A MINISTER 163. A MINISTER 164. A MINISTER 165. A MINISTER 165. A MINISTER 166. A MINISTER 167. A MINISTER 168. A MINISTER 169. A MINISTE	140.	A MINISTER	No. 90/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166
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No.101/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  152. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  153. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  154. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  155. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  156. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.	150.	A MINISTER	No.100/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section
No.102/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  153. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  154. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  155. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  156. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166	151.	A MINISTER	No.101/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section
No.103/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  154. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  155. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  156. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166	152.	A MINISTER	No.102/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
No.01/GST-2, dated the 18 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  155. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  156. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166	153.	A MINISTER	No.103/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  156. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166	154.	A MINISTER	No.01/GST-2, dated the 18 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166	155.	A MINISTER	No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
	156.	A MINISTER	No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166

		-11-
157.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3 <sup>rd</sup> February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No. Misc. 2218-II/2020/3415, dated the 5 <sup>th</sup> February, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
160.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No. PF-115/2020/12946, dated the 24 <sup>th</sup> July, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
161.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No.19293, dated the 3 <sup>rd</sup> November, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
162.	A MINISTER	to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2017-18, as required under section 395 (1) (b) of the Companies Act, 2013.
163.	A MINISTER	to lay on the Table the 45 <sup>th</sup> Annual Report of the Haryana Seeds Development Corporation Limited for the year 2018-2019, as required under section 394 (2) of the Companies Act, 2013.
164.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2018-2019, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
165.	A MINISTER	to lay on the Table the 1 <sup>st</sup> Annual Report of the Haryana Medical Services Corporation Limited for the year 2014-2015, as required under section 395 (b) of the Companies Act, 2013.
166.	A MINISTER	to lay on the Table the 2 <sup>nd</sup> Annual Report of the Haryana Medical Services Corporation Limited for the year 2015-2016, as required under section 395 (b) of the Companies Act, 2013.
167.	A MINISTER	to lay on the Table the 3 <sup>rd</sup> Annual Report of the Haryana Medical Services Corporation Limited for the year 2016-2017, as required under section 395 (b) of the Companies Act, 2013.
168.	A MINISTER	to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2018-19, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
169.	A MINISTER	to lay on the Table the 54 <sup>th</sup> Annual Report of the Haryana Public Service Commission for the year 2019-2020 (April 1, 2019 to March 31, 2020), as required under Article 323 (2) of the Constitution of India
170.	A MINISTER	to lay on the Table the 49 <sup>th</sup> Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.
171.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31 <sup>st</sup> March, 2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

CHANDIGARH: THE 4<sup>TH</sup> MARCH, 2021. RAJENDER KUMAR NANDAL, SECRETARY.

### हरियाणा विधान सभा

शुक्रवार, 5 मार्च, 2021 को राज्यपाल महोदय के अभिभाषण की समाप्ति के तुरन्त आधा घण्टा पश्चात् विधान भवन, चण्डीगढ़ में हरियाणा विधान समा के हाल में होने वाली हरियाणा विधान सभा की बैठक की कार्यसूची।

## I. <u>राज्यपाल महोदय के अभिभाषण की एक प्रति रख</u>ना

अध्यक्ष महोदय सदन को प्रतिवेदित करेंगे कि राज्यपाल महोदय ने 5 मार्च, 2021 को 2.00 बजे मध्याह्न-पश्चात् हरियाणा विधान सभा के सम्मुख अभिभाषण देने की कृपा की थी तथा राज्यपाल महोदय के अभिभाषण की एक प्रति मेज पर रखेंगे।

#### II. शोक प्रस्ताव

### एक मंत्री स्वर्गीय:-

- 1. श्रीमती चन्द्रावती, पुडुचेरी की भूतपूर्व लेफ्टिनेंट गवर्नर;
- 2. श्री ओम प्रकाश जैन, हरियाणा के भूतपूर्व मंत्री;
- 3. श्री रामजी लाल, भूतपूर्व सांसद;
- 4. चौधरी बलबीर सिंह, हरियाणा विधान सभा के भूतपूर्व सदस्य;
- 5. स्वामी भगवान देव परमहंस, हरियाणा विधान सभा के भूतपूर्व सदस्य;
- 6. पद्म भूषण श्री दर्शन लाल जैन;
- 7. हरियाणा के स्वतंत्रता सेनानी;
- हरियाणा के शहीद:
- 9. कोरोना योद्धाओं तथा अन्य को श्रद्धांजिल;
- 10. उत्तराखण्ड प्राकृतिक आपदा;
- 11. अन्य |

## III. कार्य सलाहकार समिति की पहली रिपोर्ट

- (i) अध्यक्ष विभिन्न कार्य के संबंध में कार्य सलाहकार समिति द्वारा निश्चित की गई समय सारणी प्रतिवेदित करेंगे।
- (ii) समिति के प्रस्ताव करेंगे कि यह सदन कार्य सलाहकार समिति की एक सदस्य पहली रिपोर्ट में दी गई सिफारिशें स्वीकार करता है।

### IV. सदन की मेज पर रखे जाने वाले/पुनः रखे जाने वाले कागज-पत्र।

- 1. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 27/जी.एस. टी—2, दिमांकित 8 मार्च, 2019 मेज पर पुनः रखेंगे।
- 2. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 28/जी.एस. टी—2, दिनांकित 8 मार्च, 2019 मेज पर पुनः रखेंगे।
- 3. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, '2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 29 / जी.एस. टी—2, दिनांकित 8 मार्च, 2019 पर पुनः रखेंगे।
- 4. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 30 / जी.एस. टी—2, दिनांकित 8 मार्च, 2019 मेज पर पुनः रखेंगे।

- 5. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 31/जी.एस. टी—2, दिनांकित 8 मार्च, 2019 मेज पर पुनः रखेंगे।
- 6. एक मंत्री हिरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 32/जी.एस. टी—2, दिनांकित 8 मार्च, 2019 मेज पर पुनः रखेंगे।
- 7. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 33/जी.एस. टी—2, दिनांकित 8 मार्च, 2019 मेज पर पुनः रखेंगे।
- 8. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 45/जी.एस. टी—2, दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 9. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 46/जी.एस. टी—2, दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 10. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 47 / जी.एस. टी—2, दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 11. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं क्राधान विभाग अधिसूचना संख्या 48/जी.एस. टी--2, दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 12. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 49/जी.एस. टी—2, दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 13. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 50 / जी.एस. टी—2 दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 14. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 51/जी.एस. टी–2, दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 15. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 52 / जी.एस. टी—2, दिनांकित 31 मार्च, 2019 मेज पर पुनः रखेंगे।
- 16. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 54/जी.एस. टी-2, दिनांकित 11 अप्रैल, 2019 मेज पर पुनः रखेंगे।
- 17. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 56 / जी.एस. टी—2, दिनांकित 24 अप्रैल, 2019 भेज पर पुनः रखेंगे।

- 18. एक मंत्री हिरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 57 / जी.एस. टी-2, दिनांकित 24 अप्रैल, 2019 मेज़ पर पुनः रखेंगे।
- 19. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 58 / जी.एस. टी—2, दिनांकित 24 अप्रैल, 2019 मेज पर पुनः रखेंगे।
- 20. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 59/जी.एस. टी—2, दिनांकित 24 अप्रैल, 2019 मेज पर पुनः रखेंगे।
- 21. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 60/जी.एस. टी—2, दिनांकित 10 मई, 2019 मेज पर पुनः रखेंगे।
- 22. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 61/जी.एस. टी—2, दिनांकित 15 मई, 2019 मेज पर पुनः रखेंगे!
- 23. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 62/जी.एस. टी—2, दिनांकित 3 जून, 2019 मेज पर पुनः रखेंगे।
- 24. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 63/जी.एस. टी--2, दिनांकित 28 जून, 2019 मेज पर पुनः रखेंगे।
- 25. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 64 / जी.एस. टी—2, दिनांकित 28 जून, 2019 मेज पर पुनः रखेंगे।
- 26. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 65 / जी.एस. टी--2, दिनांकित 5 जुलाई, 2019 मेज पर पुनः रखेंगे।
- 27. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 66 / जी.एस. टी--2, दिनांकित 5 जुलाई, 2019 मेज पर पुनः रखेंगे।
- 28. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 67/जी.एस. टी-2, दिनांकित 5 जुलाई, 2019 मेज पर पुनः रखेंगे।
- 29. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 68 / जी.एस. टी–2, दिनांकित 5 जुलाई, 2019 मेज पर पुनः रखेंगे।
- 30. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 69 / जी.एस. टी—2, दिनांकित 18 जुलाई, 2019 मेज पर पुनः रखेंगे।

- 31. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 70/जी.एस. टी-2, दिनांकित 18 जुलाई, 2019 मेज पर पुनः रखेंगे।
- 32. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 71/जी.एस. टी—2, दिनांकित 1 अगस्त, 2019 मेज पर पुनः रखेंगे।
- 33. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 72 / जी.एस. टी—2, दिनांकित 1 अगस्त, 2019 मेज पर पुनः रखेंगे।
- 34. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 73/जी.एस. टी–2, दिनांकित 5 अगस्त, 2019 मेज पर पुनः रखेंगे।
- 35. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 74/जी.एस. टी—2, दिनांकित 5 अगस्त, 2019 मेज पर पुनः रखेंगे।
- 36. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 75 / जी.एस. टी—2, दिनांकित 5 अगस्त, 2019 मेज पर पुनः रखेंगे।
- 37. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई कि अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 76/जी.एस. टी—2, दिनांकित 22 अगस्त, 2019 मेज पर पुनः रखेंगे।
- 38. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 77/जी.एस. टी–2, दिनांकित 28 अगस्त, 2019 मेज पर पुनः रखेंगे।
- 39. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 78 / जी.एस. टी—2, दिनांकित 4 सितम्बर, 2019 मेज पर पुनः रखेंगे।
- 40. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 79/जी.एस. टी—2, दिनांकित 6 सितम्बर, 2019 मेज पर पुनः रखेंगे।
- 41. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 80/जी.एस. टी–2, दिनांकित 9 सितम्बर, 2019 मेज पर पुनः रखेंगे।
- 42. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 81 / जी.एस. टी—2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे!
- 43. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 82/जी.एस. टी-2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।

- 44. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अंपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 83 / जी.एस. टी-2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 45. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 84/जी.एस. टी—2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 46. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 85 / जी.एस. टी--2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 47. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 86 / जी.एस. टी—2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 48. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 87/जी.एस. टी-2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 49. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 88 / जी.एस. टी-2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 50. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 89 / जी.एस. टी—2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 51. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 90 / जी.एस. टी-2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 52. एक मंत्री हिरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 91/जी.एस. टी-2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 53. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 92 / जी.एस. टी-2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 54. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 93 / जी.एस. टी—2, दिनांकित 1 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 55. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 94 / जी.एस. टी—2, दिनांकित 24 अक्तूबर, 2019 मेज पर पुनः रखेंगे।

- 56. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 95 / जी.एस. टी—2, दिनांकित 24 अक्तूबर, 2019 मेज पर पुनः रखेंगे।
- 57. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 96 / जी.एस. टी—2, दिनांकित 18 नवम्बर, 2019 मेज पर पुनः रखेंगे।
- 58. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विमाग अधिसूचना संख्या 97 / जी.एस. टी—2, दिनांकित 18 नवम्बर, 2019 मेज पर पुनः रखेंगे।
- 59. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 98 / जी.एस. टी—2, दिनांकित 18 नवम्बर, 2019 मेज पर पूनः रखेंगे।
- 60. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 99 / जी.एस. टी—2. दिनांकित 18 नवम्बर, 2019 मेज पर पुनः रखेंगे।
- 61. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 100 / जी.एस. टी—2, दिनांकित 19 नवम्बर, 2019 मेज पर पुनः रखेंगे।
- 62. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 101/जी.एस. टी—2, दिनांकित 26 नवम्बर, 2019 मेज पर पुनः रखेंगे।
- 63. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 102 / जी.एस. टी—2, दिनांकित 26 नवम्बर, 2019 मेज पर पुनः रखेंगे।
- 64. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 103/जी.एस. टी—2, दिनांकित 27 नवम्बर, 2019 मेज पर पुनःरखेंगे।
- 65. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 104/जी.एस. टी—2, दिनांकित 13 दिसम्बर, 2019 मेज पर पुनः रखेंगे।
- 66. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 106 / जी.एस. टी—2, दिनांकित 31 दिसम्बर, 2019 मेज पर पूनःरखेंगे।
- 67. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 107 / जी.एसं. टी—2, दिनांकित 31 दिसम्बर, 2019 मेज पर पुनःरखेंगे।

- 68. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 108 / जी.एस. टी—2, दिनांकित 31 दिसम्बर, 2019 मेज पर पुनःरखेंगे।
- 69. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 109 / जी.एस. टी—2, दिनांकित 31 दिसम्बर, 2019 मेज पर पुनः रखेंगे।
- 70. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 110/जी.एस. टी—2, दिनांकित 31 दिसम्बर, 2019 मेज पर पुनः रखेंगे।
- 71. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 111/जी.एस. टी—2, दिनांकित 31 दिसम्बर, 2019 मेज पर पुनः रखेंगे।
- 72. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 112/जी.एस. टी—2, दिनांकित 31 दिसम्बर, 2019 मेज पर पुनः रखेंगे।
- 73. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 113 / जी.एस. टी–2, दिनांकित 31 दिसम्बर, 2019 मेज पर पुनःरखेंगे।
- 74. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 01/जी.एस. टी—2, दिनांकित 1 जनवरी, 2020 मेज पर पुनः रखेंगे।
- 75. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 03 / जी.एस. टी—2, दिनांकित 9 जनवरी, 2020 मेज पर पुनःरखेंगे।
- 76. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 04 / जी.एस. टी—2, दिनांकित 14 जनवरी, 2020 मेज पर पुन:रखेंगे।
- 77. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 05/जी.एस. टी—2 दिनांकित 14 जनवरी, 2020 मेज पर पुनःरखेंगे।
- 78. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 06/जी.एस. टी--2, दिनांकित 14 जनवरी, 2020 मेज पर पुनः रखेंगे।
- 79. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 07 / जी.एस. टी—2, दिनांकित 14 जनवरी, 2020 मेज पर पुनः रखेंगे।

- 80. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 08 / जी.एस. टी—2, दिनांकित 24 जनवरी, 2020 मेज पर पुनःरखेंगे।
- 81. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 11/जी.एस. टी—2, दिनांकित 12 मार्च, 2020 मेज पर पुनःरखेंगे।
- 82. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं क्राधान विभाग अधिसूचना संख्या 12 / जी.एस. टी—2, दिनांकित 12 मार्च, 2020 मेज पर पुनः रखेंगे।
- 83. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 13/जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 84. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 14 / जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 85. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 15/जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनःरखेंगे।
- 86. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 16/जी.एस. टी-2, दिनांकित 31 मार्च, 2020 मेज पर पुनःरखेंगे।
- 87. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 17/जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनःरखेंगे।
- 88. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 18 / जी.एस. टी--2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 89. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 19 / जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुन:रखेंगे।
- 90. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 20/जी.एस. टी-2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 91. . एक मंत्री हिरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 21 / जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 92. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 22 / जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।

- 93. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 23 / जी.एस. टी--2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 94. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 24/जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 95. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 25/जी.एस. टी—2, दिनांकित 31 मार्च, 2020 मेज पर पुनः रखेंगे।
- 96. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 35 / जी.एस. टी—2, दिनांकित 16 अप्रैल, 2020 मेज पर पुनः रखेंगे।
- 97. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 36/जी.एस. टी-2, दिनांकित 16 अप्रैल, 2020 मेज पर पुनः रखेंगे।
- 98. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 37/जी.एस. टी--2, दिनांकित 16 अप्रैल, 2020 मेज पर पुनः रखेंगे।
- 99. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 38 / जी.एस. टी—2, दिनांकित 16 अप्रैल, 2020 मेज पर पुनः रखेंगे।
- 100. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 39 / जी.एस. टी—2, दिनांकित 16 अप्रैल, 2020 मेज पर पुनः रखेंगे।
- 101. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 40 / जी.एस. टी-2, दिनांकित 16 अप्रैल, 2020 मेज पर पुनः रखेंगे।
- 102. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 41 / जी.एस. टी—2, दिनांकित 29 अप्रैल, 2020 मेज पर पुनः रखेंगे।
- 103. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विमाग अधिसूचना संख्या 43 / जी.एस. टी—2, दिनांकित 07 मई, 2020 मेज पर पुनः रखेंगे।
- 104. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 44/जी.एस. टी—2, दिनांकित 21 मई, 2020 मेज पर पुनः रखेंगे।
- 105. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 45/जी.एस. टी-2, दिनांकित 21 मई, 2020 मेज पर पुनः रखेंगे।

- 106. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 46 / जी.एस. टी—2, दिनांकित 27 मई, 2020 मेज पर पुनः रखेंगे।
- 107. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 47 / जी.एस. टी—2, दिनांकित 27 मई, 2020 मेज पर पुनः रखेंगे।
- 108. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 48/जी.जी.एस. टी—2, दिनांकित 27 मई, 2020 मेज पर पुनः रखेंगे।
- 109. **एक मंत्री** हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 49 / जी.एस. टी—2, दिनांकित 27 मई, 2020 मेज पर पुनः रखेंगे।
- 110. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 50 / जी.एस. टी—2, दिनांकित 23 जून, 2020 मेज पर पुनः रखेंगे।
- 111. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 51 / जी.एस. टी—2, दिनांकित 30 जून, 2020 मेज पर पुनः रखेंगे।
- 112. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 52 / जी.एस. टी—2, दिनांकित 30 जून, 2020 मेज पर पुनः रखेंगे।
- 113. एक मंत्री हिरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 53 / जी.एस. टी-2, दिनांकित 30 जून, 2020 मेज पर पुनः रखेंगे।
- 114. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 54/जी.एस. टी—2, दिनांकित 6 जुलाई, 2020 मेज पर पुनः रखेंगे।
- 115. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 55/जी.जी.एस. टी—2, दिनांकित 6 जुलाई, 2020 मेज पर पुनः रखेंगे।
- 116. **एक मंत्री** हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 56 / जी,एस. टी—2, दिनांकित 21 जुलाई, 2020 मेज पर पूनः रखेंगे।
- 117. **एक मंत्री** हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विमाग अधिसूचना संख्या 57/जी.एस. टी—2, दिनांकित 21 जुलाई, 2020 मेज पर पुनः रखेंगे।
- 118. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 58 / जी.एस. टी—2, दिनांकित 21 जुलाई, 2020 मेज पर पुनः रखेंगे।

- 119. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 59/जी.जी.एस. टी—2, दिनांकित 21 जुलाई, 2020 मेज पर पून: रखेंगे।
- 120. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 60 / जी.एस. टी—2, दिनांकित 21 जुलाई, 2020 मेज पर पुनः रखेंगे।
- 121. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 61/जी.एस. टी-2, दिनांकित 21 जुलाई, 2020 मेज पर पुनः रखेंगे।
- 122. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 62 / जी.एस. टी—2, दिनांकित 21 जुलाई, 2020 मेज पर पुनः रखेंगे।
- 123. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गईं अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 64 / जी.एस. टी—2, दिनांकित 27 जुलाई, 2020 मेज पर पुनः रखेंगे।
- 124. एक मंत्री इरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 69 / जी.एस. टी—2, दिनांकित 7 अगस्त, 2020 मेज पर पुनः रखेंगे।
- 125. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 70 / जी.एस. टी—2, दिनांकित 26 अगस्त, 2020 मेज पर पुनः रखेंगे।
- 126. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 71/जी.एस. टी—2, दिनांकित 26 अगस्त, 2020 मेज पर पुनः रखेंगे।
- 127. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 72/जी.एस. टी—2, दिनांकित 27 अगस्त, 2020 मेज पर पुनः रखेंगे।
- 128. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 74/जी.एस. टी—2, दिनांकित 11 सितम्बर, 2020 मेज पर पुनः रखेंगे।
- 129. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की घारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 75/जी.एस. टी—2, दिनांकित 11 सितम्बर, 2020 मेज पर पुनः रखेंगे।
- 130. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 76 / जी.एस. टी–2, दिनांकित 16 सितम्बर, 2020 मेज पर पूनः रखेंगे।
- 131. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 77/जी.एस. टी-2, दिनांकित 21 सितम्बर, 2020 मेज पर पुनः रखेंगे।

- 132. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 79 / जी.एस. टी—2, दिनांकित 1 अक्तूबर, 2020 मेज़ पर पुनः रखेंगे।
- 133. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 83/जी.एस. टी—2, दिनांकित 12 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 134. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आंबकारी एवं कराधान विभाग अधिसूचना संख्या 84/जी.एस. टी—2, दिनांकित 12 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 135. **एक मंत्री** हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 85 / जी.एस. टी—2, दिनांकित 12 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 136. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विमाग अधिसूचना संख्या 86/जी.एस. टी—2, दिनांकित 20 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 137. एक मंत्री हिरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विमाग अधिसूचना संख्या 87 / जी.एस. टी—2, दिनांकित 20 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 138. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 88 / जी.एस. टी—2, दिनांकित 20 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 139. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 89 / जी.एस. टी—2, दिनांकित 20 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 140. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 90 / जी.एस. टी—2, दिनांकित 28 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 141, एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विमाग अधिसूचना संख्या 91/जी.एस. टी—2, दिनांकित 28 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 142. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 92/जी.एस. टी—2, दिनांकित 28 अक्तूबर, 2020 मेज पर पुनः रखेंगे।
- 143. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 93 / जी.एस. टी-2, दिनांकित 17 नवम्बर, 2020 मेज पर रखेंगे।

- 144. एक मंत्री हिरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 94 / जी.एस. टी—2, दिनांकित 17 नवम्बर, 2020 मेज पर रखेंगे।
- 145. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 95 / जी.एस. टी—2, दिनांकित 17 नवम्बर, 2020 मेज पर रखेंगे।
- 146. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 96 / जी.एस. टी—2, दिनांकित 8 दिसम्बर, 2020 मेज पर रखेंगे।
- 147. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 97 / जी.एस. टी—2, दिनांकित 8 दिसम्बर, 2020 मेज पर रखेंगे।
- 148. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विमाग अधिसूचना संख्या 98 / जी.एस. टी—2, दिनांकित 8 दिसम्बर, 2020 मेज पर रखेंगे।
- 149. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 99/जी.एस. टी—2, दिनांकित 8 दिसम्बर, 2020 मेज पर रखेंगे।
- 150. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 100/जी.एस. टी—2, दिनांकित 8 दिसम्बर, 2020 मेज पर रखेंगे।
- 151. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 101 / जी.एस. टी–2, दिनांकित 15 दिसम्बर, 2020 मेज पर रखेंगे।
- 152. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 102/जी.एस. टी-2, दिनांकित 15 दिसम्बर, 2020 मेज पर रखेंगे।
- 153. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 103 / जी.एस. टी-2, दिनांकित 15 दिसम्बर, 2020 मेज पर रखेंगे।
- 154. एक मंत्री हिरयाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 01/जी.एस. टी-2, दिनांकित 18 जनवरी, 2021 मेज पर रखेंगे।
- 155. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 02 / जी.जी.एस. टी—2, दिनांकित 22 जनवरी, 2021 मेज पर रखेंगे।
- 156. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 03/जी.एस. टी-2, दिनांकित 22 जनवरी, 2021 मेज पर रखेंगे।

- 157. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 04 ∕ जी.एस. टी—2, दिनांकित 22 जनवरी, 2021 मेज पर रखेंगे।
- 158. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 05 / जी.एस. टी–2, दिनांकित 3 फरवरी, 2021 मेज पर रखेंगे।
- 159. **एक मंत्री** हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24 (3) के अधीन की गई अपेक्षा के अनुसार ग्राम तथा नगर आयोजना विभाग अधिसूचना संख्या विविध 2218—II/2020/3415, दिनांकित 5 फरवरी, 2020 मेज पर रखेंगे।
- 160. एक मंत्री हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24 (3) के अधीन की गई अपेक्षा के अनुसार ग्राम तथा नगर आयोजना विभाग अधिसूचना संख्या पी.एफ.—115/2020/12946, दिनांकित 24 जुलाई, 2020 मेज पर रखेंगे।
- 161. एक मंत्री हिरयाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24 (3) के अधीन की गई अपेक्षा के अनुसार ग्राम तथा नगर आयोजना विभाग अधिसूचना संख्या 19293, दिनांकित 3 नवम्बर, 2020 मेज पर रखेंगे।
- 162. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2017—2018 के लिए हरियाणा राज्य औद्योगिक एवं आधारभूत संरचना विकास निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
- 163. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 394 (2) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2018—2019 के लिए हरियाणा बीज विकास निगम लिमिटेड की 45वीं वार्षिक रिपोर्ट मेज पर रखेंगे।
- 164. एक मंत्री हरियाणा तथा पंजाब कृषि विश्वविद्यालय अधिनियम, 1970 की धारा 39 (3) के अधीन की गई अपेक्षा के अनुसार वर्ष 2018—2019 के लिए चौधरी चरण सिंह हरियाणा कृषि विश्वविद्यालय, हिसार की वार्षिक रिपोर्ट मेज पर रखेंगे।
- 165. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2014—2015 के लिए हरियाणा स्वास्थ्य सेवाऐं निगम लिमिटेड की प्रथम वार्षिक रिपोर्ट भेज पर रखेंगे।
- 166. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2015—2016 के लिए हरियाणा स्वास्थ्य सेवाएं निगम लिमिटेड की द्वितीय वार्षिक रिपोर्ट मेज पर रखेंगे।
- 167. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2016—2017 के लिए हरियाणा स्वास्थ्य सेवाएं निगम लिमिटेड की तृतीय वार्षिक रिपोर्ट मेज पर रखेंगे।
- 168. एक मंत्री नियन्त्रक तथा महालेखापरीक्षक (कर्तव्य, शक्ति तथा सेवा शर्ते) अधिनियम, 1971 की धारा 19-क (3) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2018–2019 के लिए हिरियाणा राज्य कृषि विपणन मंडल की लेखा रिपोर्ट तथा वार्षिक लेखे मेज पर रखेंगे।
- 169. एक मंत्री भारत के संविधान के अनुच्छेद 323 (2) के अधीन की गई अपेक्षा के अनुसार वर्ष 2019—2020 (1 अप्रैल, 2019 से 31 मार्च, 2020) के लिए हरियाणा लोक सेवा आयोग की 54 वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

- 170. एक मंत्री कम्पनी अधिनियम, 1956 की धारा 619—क (3) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2015—2016 के लिए हरियाणा कृषि उद्योग निगम लिमिटेड की 49वीं वार्षिक रिपोर्ट तथा लेखे मेज पर रखेंगे।
- 171. वित्त मंत्री भारत के संविधान के अनुस्छेद 151 के खण्ड (2) के उपबंधों के अनुसरण में 31 मार्च, 2019 को समाप्त हुए वर्ष के लिए हरियाणा सरकार के (सामाजिक, सामान्य तथा आर्थिक क्षेत्र) पर भारत के नियन्त्रक तथा महालेखापरीक्षक की रिपोर्ट मेज पर रखेंगे।

चण्डीगढ़ः 4 मार्च, 2021.

राजेन्द्र कुमार नांदल, सचिव।